

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 114
CP No. (IB)-211/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Mr. Amrit Kumar Sharma

...Operational Creditor

Versus

Jaipur Scientific Agriculture Solution Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

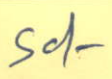
Present Through Video Conferencing: -

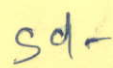
For the Operational Creditor : Aishwarya Sharma, Adv.
Eshaan Sanghi, Adv.

For the Corporate Debtor : None-appeared

ORDER

Heard Ms. Aishwarya Sharma, Adv. for the Petitioner/ Operational Creditor. It has been submitted by the learned counsel that the Corporate Debtor is already facing CIRP in CP No. (IB)- 213/9/JPR/2019 (Mr. Sohan Lal Vs. Jaipur Scientific Agriculture Solution Pvt. Ltd.). Hence, the Petitioner/ Applicant is directed to submit his claim before the IRP who shall duly consider the same. CP is disposed of accordingly. In case if there is any settlement, or the order is set aside, in CIRP case of CP No. (IB)- 213/9/JPR/2019 then they are at liberty to revive this petition.


(Deep Chandra Joshi)
Judicial Member


(Raghu Nayyar)
Technical Member

May 23, 2022
HA